

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13271/2015

[Arising out of impugned final judgment and order dated 11-11-2014 in CMRA No. 174484/2014 passed by the High Court of Judicature at Allahabad]

JAVED (D) TH. LRS AND ANOTHER

Petitioner(s)

VERSUS

JAMSHED ALI(D) THR LRS AND ORS.

Respondent(s)

IA No. 146595/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT and IA No. 115935/2024 - APPLICATION FOR SUBSTITUTION and IA No. 115938/2024 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. AND IA No. 115941/2024 - EXEMPTION FROM FILING O.T. AND IA No. 115939/2024 - SETTING ASIDE AN ABATEMENT)

Date : 28-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Ms. Rachana Srivastava, Sr. Adv.
Mr. Anurag Kashyap, Adv.
Mrs. Mona K. Rajvanshi, AOR
Ms. Monika, Adv.

For Respondent(s) Mr. Somiran Sharma, AOR
Mrs. Seema Sharma, Adv.
Mr. Utkarsh Kumar, Adv.
Ms. Rekha, Adv.
Ms. Shalini Thakur, Adv.
Mr. Saudeep Banerjee, Adv.

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted. Hearing expedited.

List on 9.1.2025.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)